POST OFFER PUBLIC ANNOUNCEMENT TO EQUITY SHAREHOLDERS OF

SIEMENS LIMITED

(Registered Office: 130, Pandurang Budhkar Marg, Worli, Mumbai - 400 018, Tel +91-22-2498 7000, Fax +91-22-2498 7500)

This Public Announcement is being issued by HSBC Securities and Capital Markets (India) Private Limited ("**Manager to the Offer**"), for and on behalf of Siemens Aktiengesellschaft (Registered office: Wittelsbacherplatz 2, D-80333 Munich, Germany) ("**Acquirer**"), to the shareholders of Siemens Limited (Registered office: 130, Pandurang Budhkar Marg, Worli, Mumbai - 400 018) ("**Target Company**") pursuant to and in compliance with, among others, Regulation 11(2A) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("**SEBI (SAST) Regulations**" or "**Regulations**") in continuation of, and in conjunction with the public announcement dated January 31, 2011 ("**PA**"), the corrigendum to the PA published on March 4, 2011, the corrigendum to the PA published on March 15, 2011, the corrigendum to the PA published on March 26, 2011 ("**Corrigendums**") and the Letter of Offer dated March 18, 2011 issued to the shareholders of the Target Company.

The details required to be notified under the Regulations following completion of the Offer are as follows:

1. Name of the Target Company : Siemens Limited
2. Name of the Acquirer, including PAC : Siemens Aktiengesellschaft (Acquirer)
3. Name of the Manager to the Offer : HSBC Securities and Capital Markets (India) Private Limited
4. Name of the Registrar to the Offer : Karvy Computershare Private Limited
5. Offer details
   a) Date of opening of the Offer : March 25, 2011
   b) Date of closure of the Offer : April 13, 2011
6. Details of the acquisition

S. No.	Item	Proposed in the Offer Document & as per Corrigendums		Actual	
6.1	Offer Price	Rs.930		Rs.930	
6.2	Shareholding of Acquirer before PA (No. & %)	186,041,090 (55.18%)		186,041,090 (55.18%)	
6.3	Shareholding of Acquirer post amalgamation of Siemens Healthcare Diagnostics Limited ("**SHDL**") with the Target Company(1) (No. & %)	186,041,090 (54.67%)		186,041,090 (54.67%)	
6.4	Shares acquired by way of MOU or market purchases (No. & %)	Nil		Nil	
6.5	Shares acquired by the Acquirer in the Offer (No. & %)	67,025,669 (19.70%)		67,025,669 (19.70%)	
6.6	Size of the Offer (No. of shares multiplied by offer price per share)	Rs.62,333,872,170 (67,025,669 x Rs.930)		Rs.62,333,872,170 (67,025,669 x Rs.930)	
6.7	Shares acquired after PA but before 7 working days prior to Offer Closing Date, if any (No. & %)	N.A.		Nil	
6.8	Post Offer shareholding of Acquirer (No. & %) (6.3+6.4+6.5+6.7)	253,066,759 (74.37%)		253,066,759 (74.37%)	
6.9	Shareholding of the Promoter other than Acquirer (No. & %)(2)	2,154,416 (0.63%)		2,154,416 (0.63%)	
6.10	Pre & Post Offer shareholding of Public (No. & %)(3)	Pre Offer	Post Offer	Pre Offer	Post Offer
		151,119,110 (44.82%)	85,073,725 (25.00%)	151,119,110 (44.82%)	85,073,725 (25.00%)

Notes:

(1) Pursuant to receipt of the orders of the Bombay High Court and the Gujarat High Court dated January 28, 2011 and March 1, 2011 respectively approving the scheme of amalgamation of the Target Company with SHDL and the approval of the shareholders of the Target Company under Regulation 23(1) of the SEBI (SAST) Regulations granted at the extra-ordinary general meeting held on March 24, 2011, the Target Company issued and allotted fully paid-up equity shares of face value of Rs. 2 each to shareholders of SHDL on March 24, 2011.

(2) Shareholding of Siemens Diagnostics Holding II B V Netherlands, which became a part of the promoter group of Target Company post amalgamation of SHDL with the Target Company.

(3) Pre-Offer shareholding of Public as before PA (prior to SHDL amalgamation).

7. The total shares validly tendered under the offer were 99,484,267 and the total shares accepted under the offer are 67,025,669.
8. Status of Escrow Accounts, whether released or not: Not released; Bank Guarantee, dated January 28, 2011, and Amended Bank Guarantee, dated March 1, 2011, issued by HSBC Bank plc (Registered office: 8 Canada Square, London, United Kingdom E14 5HQ) will be released along with the transfer of the balance lying in the Escrow Account – Cash to the Acquirer post completion of all obligations.
9. Payment of interest to the shareholders along with the details thereof: Nil
10. Status of investor complaints received, if any: All complaints / queries replied to appropriately.

The Acquirer and its directors accept full responsibility for the information contained in this Public Announcement and are also responsible for fulfillment of their obligations under the SEBI (SAST) Regulations.

This Announcement will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer:

HSBC

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Email: siemensopenoffer@hsbc.co.in
Contact Person: Mr. Jai Bhatia / Ms. Sonam Jalan

Place: Mumbai
Date: April 28, 2011